

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF B. M. ADVERTISING PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>B. M. ADVERTISING PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	30/03/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U74999WB2011PTC161382</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. office-Premises No.124 Sri Aurobindo Sarani Kolkata WB IN <u>Principal office in record of NCLT Kolkata</u>  Basundhara apartment, ground floor, 10/A Ghosh Para Lane, Kolkata-700036
6.	Insolvency commencement date in respect of corporate debtor	16/10/2019 Order received on 21.10.2019
7.	Estimated date of closure of insolvency resolution process	12/04/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	UMA KOTHARI IBBI/IPA-001/IP-P01041/2017-2018/11714
9.	Address and e-mail of the interim resolution professional, as registered with the Board	20A, Charu Chandra Place (East), Kolkata-700033. caumakothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	20A, Charu Chandra Place (East), Kolkata-700033. caumakothari@gmail.com
11.	Last date for submission of claims	5 <sup>th</sup> November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Same as given in serial no.10 above.

Notice is hereby given that the National Company Law Tribunal Kolkata has ordered the commencement of a corporate insolvency resolution process of the B. M. ADVERTISING PRIVATE LIMITED on 16<sup>th</sup> October, 2019.



*Uma Kothari*

The creditors of B. M. ADVERTISING PRIVATE LIMITED on 23<sup>rd</sup> October, 2019 are hereby called upon to submit their claims with proof on or before 5<sup>th</sup> November, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate a Real Estate Project under section 5(8)(f) of the Insolvency and Bankruptcy Code, 2016 in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 23<sup>rd</sup> October, 2019  
Place: Kolkata



*Uma Kothari*

Uma Kothari  
Interim Resolution Professional

Registration no. IBBI/IPA-001/IP-P01041/2017-2018/11714